

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 196 of 1992

DATE OF DECISION 18-6-1992

Ms PC Ramanikutty Amma Applicant (s)

Mr PS Biju Advocate for the Applicant (s)

Versus

Sr. Superintendent of Post Offices, Kottayam & another Respondent (s)

Mr P Sankarankutty Nair, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? u
2. To be referred to the Reporter or not? u
3. Whether their Lordships wish to see the fair copy of the Judgement? u
4. To be circulated to all Benches of the Tribunal? u

JUDGEMENT

(Mr AV Haridasan, Judicial Member)

The applicant though was initially engaged as a substitute Extra Departmental Mail Carrier(EDMC) on the regular incumbent being appointed to ~~an xxxxxxxx~~ post in the Postal Department on 14.12.1991, she was allowed to continue as provisional EDMC. Apprehending that her case for/selection would not be considered as the Employment Exchange is not likely to nominate her, the applicant has filed this application praying that the respondents may be directed to consider her also along with other candidates for regular appointment to the post of EDMC, Pallom Post Office.

After the application was admitted, as an interim measure,/directed

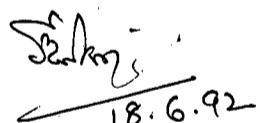
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the respondents to consider the applicant also, provisionally, for selection to the post of EOMC. On the basis of the interim order, the Department has conducted a process of selection in which the applicant has also been considered. What remains to be done is only the publication of the result and the appointment of the selected candidated. This Tribunal has consistently been taking the view that a provisional E.D. Agent is entitled to be considered for regular selection though his name may not be sponsored by the Employment Exchange. Therefore, we hold that the applicant is entitled to be considered for regular selection. Now that the applicant along with other candidates has already been considered, we dispose of this application with the direction to the respondents to finalise the selection process within a period of one month from the date of communication of this order and to appoint the selected candidate in accordance with law. There is no order as to costs.



( AV HARIDASAN )  
JUDICIAL MEMBER

  
18.6.92

(SP MUKERJI)  
VICE CHAIRMAN

18-6-1992

trs